


समाज कल्याण विभाग  
राष्ट्रीय राजधानी क्षेत्र  
दिल्ली नोट, नई दिल्ली-110002  
(सामाजिक सुरक्षा शाखा)

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क	क्या सरकार की वरिष्ठ नागरिकों को पहचान पत्र जारी करने की योजना है;	वर्तमान में ऐसा कोई प्रस्ताव नहीं है
ख	क्या यह सत्य है कि सरकार वरिष्ठ नागरिकों के कल्याण के लिए वरिष्ठ नागरिक आयोग बनाने पर विचार कर रही है;	जी हाँ।
ग	यदि हाँ, तो क्या आयोग के गठन के लिए कोई एक्सपर्ट कमेटी गठित की गई है? यदि हाँ तो इस कमेटी के कौन-कौन सदस्य होंगे और	आयोग के गठन की रूप रेखा एवं षाचा तैयार करने के लिए ड्राफ्टिंग कमेटी माननीय उप राज्यपाल की स्वीकृति से दिनांक 06-06-2017 को गठित की गई थी। प्रतिनिधि संलग्न है।
घ	वरिष्ठ नागरिक आयोग की क्या रूप रेखा प्रस्तावित है?	ड्राफ्टिंग कमेटी ने वरिष्ठ नागरिक आयोग का ड्राफ्ट बिल तैयार किया है जो की विधि एवं न्याय विभाग, दिल्ली सरकार को पुनरीक्षण के लिए भेजा जा चुका है।

  
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DELHI COMMISSION FOR SENIOR CITIZENS BILL, 2017

A Bill to constitute a Delhi Commission for Senior Citizens and to provide for matters therewith or incidental thereto.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy Year of the Republic of India as follows: -

**CHAPTER I**

**PRELIMINARY**

1. **Short title, extent and commencement.-**
  - (1) This Act may be called the Delhi Commission for Senior Citizens Act, 2017.
  - (2) It extends to the whole of the National Capital Territory of Delhi.
  - (3) It shall come into force on such date as the Government of National Capital Territory of Delhi may, by notification in the official Gazette, appoint.
2. **Definitions: - In this Act, unless the context otherwise requires -**
  1. 'Capital' means the National Capital Territory of Delhi;
  2. 'Commission' means the Delhi Commission for Senior Citizens constituted under Section 3.
  3. 'State Government' means the Lieutenant Governor of the Govt. of National Capital Territory of Delhi;
  4. 'Member' means a Member of the Commission and includes the Member, Secretary;
  5. 'Prescribed' means prescribed by rules made under this Act.

**CHAPTER II**

**DELHI COMMISSION FOR SENIOR CITIZENS**

3. **Constitution of the Delhi Commission For Senior Citizens.-**
  - (1) The Government shall by notification in the official Gazette, constitute a body to be known as the Delhi Commission for Senior Citizens to exercise the powers conferred on, and to perform the functions assigned to it, under this Act.
  - (2) The Commission shall consist of:
    1. A Chairperson, committed to the cause of senior citizens or having experience of not less than 5 years in the field of welfare of senior citizens.
    2. A Member-Secretary to be nominated by the State Government who shall be:
      - (a) an expert in the field of management, organizational structure, health or sociological movement, or
      - (b) an officer who is a member of a civil service of the Govt. of NCT of Delhi and drawing salary in the pay scale of L-12.
    3. Three Members to be nominated by the State Government from amongst persons of ability, integrity and standing who have had experience in law or legislation, trade unionism, economic development, health, senior citizens' voluntary organizations, administration, education or social welfare;

Provided that at least one Member shall be from amongst persons belonging to the Scheduled Castes or Scheduled Tribes, and one Member shall be a woman and that at least half of the total strength of persons appointed against the positions of Chairperson and Members shall be senior citizens.
4. **Term of office and conditions of service of Chairperson and Members.-**
  - (1) The Chairperson and every member shall hold office for such period, not exceeding three years, as may be specified by the Government in this behalf.

- (2) The Chairperson or a member (other than the Member-Secretary who is a member of a civil service of the Govt. of NCT of Delhi) may, by writing and addressed to the Government, resign from the office of Chairperson or, as the case may be of the member at any time.
- (3) The Government shall remove a person from the office of Chairperson or a Member referred to in sub-section (2) if that person -
- becomes an undischarged insolvent,
  - gets convicted and sentenced to imprisonment for an offence which in the opinion of the Government involves moral turpitude;
  - becomes of unsound mind and stands so declared by a competent court;
  - refuses to act or becomes incapable of action;
  - is without obtaining leave of absence from the Commission absent from three consecutive meetings of the Commission; or
  - in the opinion of the Government has so abused the position of Chairperson or Member as to render that person's continuance in office detrimental to the public interest; provided that no person shall be removed under this sub-section until that person has been given a reasonable opportunity of being heard in the matter.

**5. Officers and other employees of the Commission.-**

- The Government shall provide the Commission with such officers and employees as may be necessary for the efficient performance of the functions of the Commission under Bill.
- The salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees appointed for the purpose of the Commission shall be such as may be prescribed.
- A vacancy caused under sub-section (2) or otherwise shall be filled by fresh nomination.

**6. Salaries & allowances to be paid out of grants.-**

The salaries and allowances payable to the Chairperson and Members and the administrative expenses, including salaries, allowances and pensions payable to the officers and other employees referred to in section (5) shall be paid out of the grants referred to in sub-section (1) of section 11.

**7. Vacancies etc. not to invalidate proceedings of the Commission.-**

No act or proceeding of the Commission shall be questioned or shall be invalid on the ground merely of the existence of any vacancy or defect in the constitution of the Commission. Vacancies, etc. not to invalidate proceedings of the Commission

**8. Committees of the Commission: -**

- The Commission may appoint such committees as may be necessary for dealing with such special issues as may be taken up by the Commission from time to time.
- The Commission shall have the power to co-opt as members of any Committees appointed under sub-section (1) such number of persons, who are not Members of the Commission, as it may think fit and the persons so co-opted shall have the right to attend the meetings of the Committee and take part in its proceeding but shall not have right to vote.
- The person so co-opted shall be entitled to receive such allowances for attending the meetings of the Committee as may be prescribed.

**9. Procedure to be regulated by the commission: -**

- The Commission or a committee thereof shall meet at every six month and as and when necessary shall meet at such time and place as the Chairperson may think fit.
- The Commission shall regulate its own procedure and the procedure of the Committees thereof.
- All orders and decisions of the Commission shall be authenticated by the Member-Secretary or any other officer of the Commission duly authorized by the Member-Secretary in the behalf.

## FUNCTIONS OF THE COMMISSION

## 10. Functions of the Commission.-

- (1) The Commission shall perform all or any one of the following functions, namely,
- (a) Investigate and examine all matters relating to the safeguards provided for senior citizens under the Constitution and other laws and recommend measures for their effective implementation;
  - (b) Present to the State Government, annually and at such other times as the Commission may deem fit, reports upon the working of those safeguards and their implementation;
  - (c) Review, from time to time, the existing provisions of the Constitution and other laws affecting senior citizens and recommend amendments thereto so as to suggest remedial legislative measures to meet any lacunae, inadequacies or shortcomings in such legislations;
  - (d) Take up cases of violation of the provisions of the Constitution and of other laws relating to senior citizens with the appropriate authorities;
  - (e) Look into matters relating to senior citizens in need of special care and protection, including those facing disability, destitution, maltreatment, abandonment, violence, torture, riots, natural disasters, and those who are very old or without family and recommend appropriate remedial measures;
  - (f) Look into complaints and take suo-moto notice of matters relating to:
    - (i) Deprivation of rights of Senior Citizens;
    - (ii) Non-implementation of laws enacted to provide protection to senior citizens and also to achieve the objective of equality and development;
    - (iii) Non-compliance of policy decisions, guidelines or instructions aimed at mitigating hardships and ensuring welfare and providing relief to senior citizens, and take up the issues arising out of such matters with appropriate authorities; (Some of the examples of non-compliance could be related to pension, provident fund, gratuity, health insurance, transport, housing, minimum standards of old age homes and shelters and specialized care like residential, hospice, palliative and respite care etc.)
  - (g) Allow for direct registering of complaints and facilitate prompt grievance redressal;
  - (h) Call for special studies or investigations into specific problems or situations arising out of deprivation of rights, discrimination and atrocities against senior citizens and identify the constraints so as to recommend strategies for their removal;
  - (i) Undertake promotional and educational research so as to suggest ways of ensuring due representation of senior citizens in all spheres and identify factors responsible for impeding their advancement, such as, lack of access to housing and basic services, inadequate support services and technologies for reducing drudgery and occupational health hazards and for increasing their productivity;
  - (j) Participate and advice on the planning process of socio-economic development of senior citizens;
  - (k) Evaluate the progress of the development of senior citizens under the Union and any State;
  - (l) Inspect or cause to be inspected a jail, or other place of custody where senior citizens are kept as prisoners or otherwise and take up with the concerned authorities for remedial action, if found necessary;
  - (m) Fund litigation involving issues affecting senior citizens;
  - (n) Make periodical reports to the Government on any matter pertaining to senior citizens and in particular various difficulties under which senior citizens toil;
  - (o) Any other matter which may be referred to it by State Government.

(2) The State Government shall cause all the reports referred to in clause (b) of sub-section (1) to be laid before Legislative Assembly along with memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance, if any, of any such recommendations.

(3) Where any such report or any part thereof relates to any matter with which particularly Delhi State Government is concerned, the Commission shall forward a copy of such report or part to such State Government who shall cause it to be laid

before the Legislature of the State along with a memorandum explaining the action taken or proposed to be taken on the recommendations relating to the State and the reasons for the non-acceptance, if any, of any such recommendations.

- (4) The Commission shall, while investigating any matter referred to in clause (a) or sub-clause (i) of clause (f) of sub-clause (1) have all the powers of a civil court trying a suit and, in particular in respect of the following matters, namely:-
- (a) summoning and enforcing the attendance of any person from any part of State and examining him on oath;
  - (b) requiring the discovery and production of any document;
  - (c) receiving evidence on affidavits;
  - (d) requisitioning any public record or copy thereof from any court or office;
  - (e) issuing commissions for the examination of witnesses and documents;
  - (f) any other matter which may be prescribed.

#### CHAPTER IV

#### FINANCE, ACCOUNTS AND AUDIT

##### 11. Grants by the government :-

- (1) The Government shall after due appropriation made by the Legislative Assembly of the Capital in this behalf, pay to the Commission by way of grants such sums of money as the Government may think fit for being utilized for the purposes of this Act.
- (2) The Commission may spend such sums as it thinks fit for performing the functions under this Act and such sums shall be treated as expenditure payable out of the grants referred to in sub-section (1).

##### 12. Accounts and audit.-

- (1) The Commission shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Government in consultation with the Finance Department of the Government.
- (2) The accounts of the Commission shall be audited by the Auditor of the Government at such intervals as may be specified by it.
- (3) The Finance Department of the Government or person appointed by it in connection with the audit of the accounts of the Commission under this Act shall have the same rights and privileges and the authority in connection with such audit as it generally have in connection with the audit of Government accounts, in particular, shall have the right to demand the production of books, accounts, connected vouchers, other documents, papers and to inspect any of the offices of the Commission and to physically verify securities, cash and stores.
- (4) The accounts of the Commission, as certified by the Auditor together with the audit report thereon shall be forwarded annually to the Government by the Commission.

##### 13. Annual Report.-

The Commission shall prepare, in such form and at such time for each financial year, as may be prescribed, its annual report, giving a full account of its activities during the previous financial year and forward a copy thereof to the Government.

##### 14. Annual report and audit report to be laid before the Legislative Assembly: -

The Government shall cause the annual report together with a memorandum of action taken on the recommendations contained therein so far as they relate to the Government and the reasons for the non-acceptance, if any, of any of such recommendations and the audit report to be laid as soon as may be after the reports are received before the Legislative Assembly of the Capital.

#### CHAPTER V

#### MISCELLANEOUS

##### 16. Chairperson, Members and staff of the Commission to be public servants.-

The Chairperson, the Members, Officers and other employees of the Commission shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

**16. Government to consult Commission.-**

The Government consult the Commission on all major policy matters affecting Senior citizens.

**17. Power to make rules.-**

- (1) The Government may, by notification in the official Gazette, make rules for carrying out the provisions of this Bill
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely: -
  - (a) salaries and allowance payable to and the other terms and conditions of service of the Chairperson and Members under sub-section (5) of the section 4 and of officers and other employees under sub-section (2) of section 5;
  - (b) allowances for attending the meetings of the Committee by the co-opted persons; under sub-section (3) of section 8;
  - (c) other matters under clause (f) of sub-section (4) of section 10;
  - (d) the form in which the annual statement of accounts shall be maintained under sub-section (1) of section 12;
  - (e) the form in, and the time at, which the annual report shall be prepared under section 13;
  - (f) any other matter which is required to be, or may be, prescribed;
- (3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly of the capital, while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of session immediately following the session or the successive sessions aforesaid, the Legislative Assembly of the capital agrees in making any modification or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.